COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL No. 210 of 2018

Dated: 30th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Raj WestPower Limited Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. R.K. Mehta

Ms. Himanshi Andley for R-1

Mr. P. N. Bhandari for *Discoms*

ORDER

Learned counsel for the Respondents seek four weeks' time to file reply and the learned counsel for the Appellant seeks two weeks' time to file rejoinder, thereafter.

Time is granted. Learned counsel for the Respondents may file reply on or before 27-9-2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 10-10-2018 with advance copy to the other side.

List the matter on <u>10-10-2018</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js